

GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO-1919**  
ANSWERED ON- 19/12/2022

**REMOVAL OF GOVERNOR AS THE CHANCELLOR**

**1919. ADV. ADOOR PRAKASH:**

Will the Minister of EDUCATION be pleased to state:

- (a) whether the State Government has the power to remove Governor as the Chancellor of State Universities and if so, the details thereof;
- (b) whether the Government is aware that the Government of Kerala is seeking removal of Governor as Chancellor of State Universities;
- (c) if so, the details thereof and the response of the Union Government thereto;
- (d) whether the Government noted that the confrontation between State Government and Governor is creating crisis in higher education sector in Kerala;
- (e) whether the Government has taken a note of the violation of UGC norms in University appointments and if so, the details thereof; and
- (f) whether the Union Government is considering any intervention in this matter and if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(SMT. ANNPURNA DEVI)

(a) to (f): Governors are appointed as Chancellors in the State Universities as per the provisions mentioned in the respective University Act, which is enacted by the State Legislature. However, recently, in some States, some other Constitutional authority have been proposed as Chancellor, by bringing out legislative changes in the Act. The University Grants Commission (UGC) has framed UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) Regulations, 2018, notified in the Gazette of India on 18<sup>th</sup> July, 2018. Clause 7.3 of aforesaid Regulations contains the criteria for selection of Vice-Chancellor. This Ministry has not received any reference from the State Government of Kerala on the matter.